TO BE PUBLISHED IN PART II SECTION 3(ii) OF THE GAZETTE OF INDIA

GOVERNMENT OF INDIA
MINISTRY OF FINANCE (DEPARTMENT OF REVENUE)

New Delhi, the 22.10.83

NOTIFICATION
INCOME TAX

No. 5434 (F.No.203/154/83-IT.II): In continuation of this Office Notification No.4457 (F.No.203/191/81-IT.II) dtd.2/2/1982, it is hereby notified for general information that the institution mentioned below has been approved by Department of Science & Technology, New Delhi, the prescribed authority for the purposes of clause(ii) of sub-section (1) of section 35 of the Income-tax Act, 1961 read with Rule 6 of the Income-tax Rules, 1962 under the category "Institution" in the area of other natural and applied sciences subject to the following conditions:

i) That the Rajkot Cancer Society, Rajkot will maintain a separate account of the sums received by it for scientific research.

ii) That the said Society will furnish annual returns of its scientific research activities to the Prescribed Authority for every financial year in such forms as may be laid down and intimated to them for this purposes by 30th April each year.

iii) That the said Society will submit to the Pfescribed Authority by 30th June each year a copy of their audited annual accounts showing their toal income and expenditure and balance sheet showing its assets liabilities with a copy of each of these documents to the concerned Commissioner of Income-tax.

INSTITUTION

Rajkot Cancer Society, Rajkot.

This notifiation is effective for a period from 24/4/1983 to 31/3/1985.

(M.G.C.GOYAL)
UNDER SECRETARY TO THE GOVERNMENT OF INDIA

Copy forwarded to:-
1. All Commissioners of Income-tax (2 copies).
2. Director of Inspection (IR&Audit)/Investigation/Special Inv./ RS&P/Vigilance/Intelligence/Recovery/P&PR, New Delhi.
3. Directorate of O&MS (IT), 1st floor, Aiwan-e-Ghalib, Mata Sundri Lane, New Delhi.
4. The Secretary, Department of Science & Technology, Technology Bhavan, New Mehrauli Road, New Delhi, with reference to their O.M.No.1/434/83-TU.II, dated the 5/8/83.
5. Shri P.K. Kartha, Joint Secretary, Ministry of Law, Shastri Bhavan, New Delhi.
6. Comptroller and Auditor General of India (40 copies).
7. Bulletin Section of D.I.(RS&P), New Delhi (5 copies).

(M.G.C.GOYAL)
UNDER SECRETARY TO THE GOVERNMENT OF INDIA

Malik/

भारत के राजपत्र के भाग II खण्ड 3(ii) में प्रकाशनार्थ

भारत सरकार
वित्त मंत्रालय
राजस्व विभाग

नई दिल्ली, 22.10.83 ~~मई, 1983~~

अधिसूचना

(आयकर)

सं0 5434 (फा0सं0 203/154/83-आ0क0नि0-II) : इस कार्यालय की दिनाँक 2-2-1982 की अधिसूचना सं0 4457 (फा0सं0 203/191/81-आ0क0नि0-II) के सिलसिले में, सर्वसाधारण की जानकारी के लिए एतद्द्वारा अधिसूचित किया जाता है कि विहित प्राधिकारी, अर्थात् विज्ञान और प्रौद्योगिकी विभाग, नई दिल्ली ने निम्नलिखित संस्था को आयकर नियम 1962 के नियम 6 के साथ पठित आयकर अधिनियम, 1961 की धारा 35 की उप-धारा (1) के खंड (ii) के प्रयोजनों के लिए अन्य प्राकृतिक तथा अनुकल्पित विज्ञानों के क्षेत्र में "संस्था कक्ष में" प्रवर्ग के अधीन निम्नलिखित शर्तों पर अनुमोदित किया है, अर्थात् :-

1. यह कि **राजकोट कैंसर सोसाइटी, राजकोट, वैज्ञानिक अनुसंधान** के लिए उसके द्वारा प्राप्त राशियों का पृथक लेखा रखेगा ।

2. यह कि उक्त **सोसाइटी** अपने वैज्ञानिक अनुसंधान संबंधी क्रियाकलापों की वार्षिक विवरणी, विहित प्राधिकारी के प्रत्येक वित्तीय वर्ष के संबंध में अगले वर्ष 30 अप्रैल, तक ऐसे प्ररूप में प्रस्तुत करेगी जो इस प्रयोजन के लिए अधिकथित किया जाए और उसे सूचित किया जाए ।

3. यह कि उक्त **सोसाइटी** अपनी कुल आय तथा व्यय दर्शाते हुए अपने संपरीक्षित वार्षिक लेखों की तथा अपनी परिसंपत्तियाँ, देयदारियाँ दर्शाते हुए तुलन-पत्र की एक-एक प्रति, प्रतिवर्ष 30 जून तक विहित प्राधिकारी को प्रस्तुत करेगी तथा इन दस्तावेजों में से प्रत्येक की एक-एक प्रति संबंधित आयकर आयुक्त को भेजेगी ।

संस्था

राजकोट कैंसर सोसाइटी, राजकोट ।

यह अधिसूचना 24-4-1983 से 31-3-1985 तक वर्ष की अवधि के लिए प्रभावी है ।

(एच0 जी0 सी0 गोयल)
अवर सचिव, भारत सरकार

* शर्मा *